

13. Order dated 06.01.2000.

Heard Mr. T. Rath, learned counsel for the applicant and Mr. V. B. Upadhyaya, learned additional standing counsel appearing for the departmental respondents and have perused the records. It is submitted by the learned counsel for the applicant that he has got the reliefs prayed for in this O.A. from the departmental authorities. In view of this, the Original Application ~~has been~~ is disposed of for having <sup>become</sup> infructuous.

Sd/-  
Vice-Chief Justice  
Member (Judt)

Free copy of  
order dt-6-1-2000  
from to both  
counsel.

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~~Sd/-~~  
Patel  
20.1.2000